

In the High Court of Judicature, Bombay.

From day, the 6th day of February 1865.

SPECIAL APPEAL No. 924 of 1864.

Ganesh Kashinath Joshee
of the Putnagiri Division
of the Kolhapur District—
(Original Plaintiff)

Appellant,

^{versus}
Anurupa wife of Koteswar Bullal
Bhroe, minor by her father and guardian
— ~~sa~~ Ram chundra Bullal Joshi and
Janki wife of Ram chundra Bullal
Joshi and Ram chundra Bullal
Joshi of the Putnagiri Division
of the Kolhapur District (Original Defendants—)

Respondent

Rs. 300-0-0

The claim in the Original Suit was to

In Appeal No. _____ of 186 _____ the
of the District of _____ at _____
the Decree of the _____ who

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the Senior Assistant Judge is contrary to law in that,

(1) That the Senior Assistant Judge was wrong in holding that the suit was not

not maintainable.

(2) That the Senior Assistant Judge
was wrong in not deciding the Suit
on its merits.